## GOVERNMENT OF INDIA MINISTRY OF MINORITY AFFAIRS

# LOK SABHA UNSTARRED QUESTION NO.4805 ANSWERED ON 31.03.2022

### **REGISTRATION OF WAQF PROPERTIES**

#### 4805. SHRI E.T. MOHAMMED BASHEER:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether it has come to the notice of the Government that there are several Waqf properties remaining unregistered in the country; and
- (b) if so, the steps taken to register all the Waqf properties under the Act?

#### ANSWER

#### THE MINISTER OF MINORITY AFFAIRS

#### (SHRI MUKHTAR ABBAS NAQVI)

(a) to (b) The Ministry of Minority Affairs has developed a dedicated online portal called WAMSI (Waqf Assets Management System of India) for computerization & digitization of records of waqf properties, Geographic Information System (GIS) Mapping of waqf properties to prevent encroachment. So far records of 8,01,954 (Eight Lakh One Thousand Nine Hundred and Fifty Four) immovable waqf properties have been entered in WAMSI Registration Module and GIS Mapping of 2,53,628 (Two Lakh Fifty Three Thousand and Six Hundred Twenty Eight) waqf properties have been done. For the first time 3,32,344 (Three Lakh Thirty Two Thousand Three Hundred and Forty Four) records of waqf estates have been digitized. In addition, the guidelines of Qaumi Waqf Board Taraqqiati Scheme (QWBTS) has been recently revised and a provision has been made for providing financial assistance to SWBs for deployment of Retired Tehsildars/Retired Patwaris as a Mutation Assistants to complete the process of mutation of unmutated waqf properties. Further, under the scheme financial assistance has also provided to SWBs for deployment of some other manpower viz. Assistant Programmer, GIS-Digitization supervisor, , Mutawalli Change Support Assistant, Mutawalli Return Support Assistant, Leasing Support Assistant, Litigation Tracking Support Assistant, Zonal Waqf Officers, Survey Assistant and Data Entry Operator, setting up of Video Conferencing Facility, maintenance of Centralized Computing Facility (CCF) & E-office Solution for better administration of SWBs.

As per Section 32 of the Waqf Act 1995 as amended, central Government has a limited role and general superintendence of all waqf properties in a State is vested with the State Waqf Board (SWB) and the Waqf Board is empowered to manage the waqf property.